

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.83/MP/2024

- Subject : Petition under sub-section(4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and in compliance to the Central Electricity Regulatory Commission's order dated 28.3.2023 for approval of Performance Liked Incentive for NLDC and RLDCs for the Financial Year 2022-23.
- Petitioner : National Load Despatch Centre (NLDC)
- Respondents : Uttar Pradesh Power Corporation of India Limited (UPPCL) and Ors.
- Date of Hearing : **22.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Gajendra Sinh, NLDC
Shri Manoj Kumar Agrawal, NLDC
Ms. Jyoti Shukla, NLDC
Shri Bhaskar, Advocate, NFL
Shri Navneet Kumar, NFL
Ms. Molshree Bhatnagar, Advocate, VSEPL & ESPL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the approval of the Performance Linked Incentives (PLI) for the National Load Despatch Centre and Regional Load Despatch Centres for the financial year 2022-23. He further submitted that the PLI has been computed as per the methodology defined in the Procedure approved by the Commission, and the Petitioner has filed all the requisite details/documents in support thereof. The representative of the Petitioner added that the Petitioner has already served the copy of the Petition on all the Respondents, i.e., Users of NLDC and RLDCs.

2. The learned counsel appearing for the Respondents sought liberty to file a reply in the matter.
3. Considering the submissions made by the learned counsels and representative of the parties, the Commission ordered as under:
 - (a) Admit and issue notice to the Respondents.
 - (b) The Petitioner to serve a copy of the Petition on the Respondents, if not served already, within two days.

(c) The Petitioner to file the following details/information on an affidavit within two weeks.

In respect of NLDC

a. Weblink submitted for the following KPI is not working, provide the correct weblink:

- (i) KPI A2-2b – Power System Functioning: Calculation & reporting of FRC
- (ii) KPI C2- Lessons learnt and knowledge dissemination by way of data intensive reports – For the Report on “Annual report of Automatic Generation Control (AGC) & Secondary Reserve Ancillary Services (SRAS) - Implementation pan India”
- (iii) KPI D4 - Process Documentation – Black Start, Reactive Power

b. In respect of KPI C4-2- The webpage does not have the minutes mentioned under the Petition for this KPI. Provide the snap of the webpage showing all six minutes. As mentioned for this KPI, whether it has been uploaded on the website. Provide a copy of these six minutes.

In respect of WRLDC

Weblink submitted for the following KPI is not working, provide the correct weblink:

- i. KPI A2-2b - Power System Functioning: Calculation & reporting of FRC
- ii. KPI A3-2 - Maintain system reliability: Reporting of Voltage Deviation Index (VDI)
- iii. KPI A6 -3 - Preparation of accounts: AGC
- iv. KPI C2 - Lessons learnt and knowledge dissemination by way of data intensive reports

In respect of NERLDC

Weblink submitted for the following KPI is not working, provide the correct weblink:

- i. KPI C2 - Lessons learned and knowledge dissemination by way of data-intensive reports – Weblink submitted for report on “Effect of Mutual Coupling on Fault Impedance Calculation by Distance Protection Relay Case Study.”

(d) The Respondents to file their reply, including the details/information to be furnished by the Petitioner as above, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), within three weeks thereafter.

4. The Petition will be listed for hearing on **8.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)